

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 288.
TO BE ANSWERED ON MONDAY, THE 5TH FEBRUARY, 2018.**

REGULATIONS FOR e-COMMERCE

288. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has any specific guidelines/regulations for business through e-commerce, mobile commerce, teleshopping and online business module and if so, the details thereof, segmentwise; and
- (b) whether the Government has any specific data about business through e-commerce, mobile commerce, teleshopping and through online, if so, the details thereof during each of the last three years, segment-wise?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI C.R. CHAUDHARY)**

- (a): Information Technology Act 2000 provides legal recognition for the transactions carried out by means of electronic data interchange and other means of electronic communication, commonly referred to as "Electronic Commerce", which involve the use of alternatives to paper based methods of communication and storage of information. The e-commerce companies have to comply with the Companies Act and other applicable laws of the country. Such companies with FDI can operate only in activities which are specifically permitted as per the 'Consolidated FDI Policy Circular of 2017', which is available at the website of Department of Industrial Policy and Promotion at www.dipp.nic.in. Further, activities of e-commerce companies inter alia involve compliance of Shops and Establishment Act of the State concerned.

Furthermore, Consumer Protection Act, 1986, has been enacted to better protect the interests of the consumers. It covers all goods and services and all mode of transactions including e-commerce. Under the provision of said Act, a three tier quasi-judicial mechanism, called Consumer Disputes Redressal Commission/ Forum, has been set up at the district, State and National levels to provide simple, quick and inexpensive redressal to consumer disputes.

- (b):** No specific data about business through e-commerce is centrally maintained. However, data on FDI equity inflows in e-commerce sector for three financial year wise is as under:

Sl. No	Year	FDI in US\$ million
1	2015-16	0.13
2	2016-17	0.76
3	2017-18 Apr-Oct	7.95
	Grand Total	8.84
